

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 865 of 2020**

**In the matter of:**

<b>Turnaround Consultants Pvt. Ltd.</b>	<b>....Appellant</b>
<b>Vs.</b>	
<b>Devendra Singh,</b>	
<b>Resolution Professional of Venus Rollings Mills</b>	<b>....Respondent</b>

**Present:**

**Appellant: Mr. Milan Singh Negi, Advocate.**

**Respondent: Mr. Vaibhav Tyagi, Advocate.**

**ORDER**

**09.10.2020:** The issue raised in this appeal is that the finding recorded by the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench, Special Bench, Court No.II that the Corporate Insolvency Resolution Process period had elapsed on 16<sup>th</sup> January, 2020 was factually incorrect as after granting of extension in Corporate Insolvency Resolution Process period, the extended period of Corporate Insolvency Resolution Process i.e. 270 days was to elapse on 16<sup>th</sup> March, 2020 and not on 16<sup>th</sup> January, 2020. Thus, it is contended that the factual error led to the erroneous decision in recording the finding that the Resolution Plan was not filed within time.

Issue notice upon Respondent. Notice on behalf of Respondent No.1 is waived and accepted by Mr. Vaibhav Tyagi, Advocate. He may file reply-affidavit within two weeks. Rejoinder, if any, may be filed within two weeks thereof.

Contd/-.....

Further proceedings in the case will be subjected to the outcome of this appeal.

List the appeal on 4<sup>th</sup> November, 2020.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

*AR/g*